

6

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 704/94

Transfer Application No:

DATE OF DECISION: 25.11.1994

Zafarali Syedali Petitioner

Mr. G.S. Walia Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr. P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *ni*

[Handwritten Signature]

V.C.

IN THE ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A. NO. 704/94

Zafarali Syedali

7
⑦
..Applicant

V/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

Appearance:

Mr. G.S. Walia
Counsel for the applicant

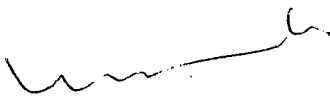
Mr. P M Pradhan
Counsel for the respondent

ORAL JUDGEMENT:
(Per: M.S.Deshpande, Vice Chairman)

DATED: 25.11.1994

Heard the counsel. The impugned order of transfer dated 31.5.94 has already been carried out after the stay was vacated. The contention of Shri Walia, Ld. counsel for the applicant is that the impugned order was motivated by malafides and for certain steps which the applicant had been taking in the interest of members of the Association. Allegations are that the respondent no.2 got agitated and the applicant and others staged a walk out. The allegations of malafide have been denied in the reply. In the rejoinder it is stated that no administrative need or public exigency have been made out.

Considering the pleadings on the point I am not impressed by the allegation of the malafide, in the transfer and personal grudge against the applicant. The O.A. is dismissed. No order as to costs.


(M.S.Deshpande)
Vice Chairman